



2026:AHC:181085

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 30293 of 2026

Ravi @ Gatte

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Garun Pal Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Today, power filed on behalf of Ms. Anjali Singh Tomar, learned Advocate for the informant, is taken on record.
2. Supplementary affidavit filed today on behalf of the applicant, is also taken on record.
3. Heard Sri Garun Pal Singh, learned counsel for the applicant; Sri Rahul Gaud Advocate holding brief of Ms. Anjali Singh Tomar, learned counsel for the informant and Sri Rajiv Dhar Dwivedi, learned AGA for the State-respondent.
4. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 51 of 2026, under Sections 191(2), 191(3), 190, 103(1), 351(3) & 3(5) BNS and section 3/25/27 Arms Act, Police Station Sadabad, District Hathras, during pendency of the trial in the court below.
5. Learned counsel for the applicant submitted that applicant was not named in the FIR but inspite of that informant in his statement disclosed his name alongwith others including co-accused Yatendra and this fact casts serious doubt on the implication of the applicant in the instant matter.
6. He further submitted that even after considering entire facts in detail co-accused Yatendra has been released on bail by this Court vide order dated 13.8.2026 passed in CrI. Misc. Bail Application No. 28337 of 2026 and case of applicant is at par with him.
7. He further submitted that however apart from the present case, applicant is

having criminal history of one another case but that case relates to minor offence.

8. He further submitted that in the present matter applicant is in jail since 28.4.2026.

9. Per contra, learned AGA as well as learned counsel for the informant opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

10. I have heard learned counsel for the parties and perused the record of the case.

11. It reflects, applicant was not named in the FIR but during investigation informant disclosed his name alongwith others including co-accused Yatendra. Considering this fact, the argument advanced by learned counsel for the applicant that this fact casts serious doubt on the implication of applicant cannot be ruled out, at this stage.

12. Further, even it reflects with a very detailed and reasoned order co-accused Yatendra has been released on bail by this Court and case of applicant is at par with him.

13. Further however it reflects, apart from the present case, applicant is having criminal history of one another case but his criminal history has been explained in the instant bail application and it appears, that case relates to minor offence.

14. Further, applicant is in jail in the present matter since 28.4.2026.

15. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

16. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

17. Let the applicant-**Ravi @ Gatte**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless

his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

18. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

19. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 31, 2026
Ankita

(Sameer Jain,J.)